198 M. K. Mallik

THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

	O.A./T .A./R.A. No	503	1995
•••	1 200 04 Jes	Versus	Respondent (s
		•	Ofti

Sr. No	Date	Orders	Office note as to action (if any) taken on order
			J.P.O. 96501=
		REGISTER	tila,
	į.	Registrar	h
1.	6.9.95	Heard Shri M.M.Mallik, learned	14, 8.93
•	2	counsel for the petitioner, at great	Parameter Parame
	v	length. This Original Application is, incidentally, the second filed by the petitioner, the earlier one had been disposed of on the lith of	In this also
		is, incidentally, the second filed	the abolition has
		by the retitioner, the earlier one ha	thallenge WE D
		been disposed of on the llth of January, 1995, with certain direction	- and
		main 2. The grievance of the	for Regestral
	,	petitioner in the present case	
		is that the departmental proceedings	5
		and the procedures adopted for	he Us
	8	conducting inquiries suffer from	
	, ,	certain inherent lacuna. He has	Defects remov
		raised certain questions regarding	
		the supply/non-supply of documents,	en Ragilla
	,	non supply of certain additional	
		documents as requested by him, and	Marin M.

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about the competence or propriety of a 3001

Dr				
Serial No. of Order	Date of Order			
	HERE IS A CONTROL OF THE PROPERTY OF THE PROPE			

Order with Signature

Office note as to action (if any) taken on order

Officer, beside certain contentions revolving around the applicability or otherwise of CRPS. No view or opinion is expressed about any of these issues at this juncture. The applicant may project these points before the inquiry officer who may consider the best way to respond the issues so raised. The Petitioner is free also to agitate the issues contained in Annexure-9 before the inquiry officer who may similarly meet them suitably, or to seek instructions from the concerned authorities, if considered necessary.

Thus, the OA is accordingly disposed of. No costs.

Member (Admn.)

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Bench

Coto NO. 1 dt. 6.9.95

Copy may be given to boots on Coursels.